

(vi) The Government does not generally extend sovereign guarantee to borrowings by enterprises. Exceptions are made in select cases on consideration of special terms of the loan or the nature of the public sector undertaking raising the borrowings.

NRI Deposits with SBI

2526. SHRIMATI KAMLA SINHA: Will the Minister of FINANCE be pleased to state:

(a) what is the Non-Resident Indians' total deposit with SBI in 1992-93; and

(b) what has been the inflow and outflow ratio of the deposits during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) As per the report of State Bank of India the total Non-Resident Indians' (NRIs) deposits with the Bank at the end of March 1992 and upto 19th February 1993 were Rs. 4906 crores and Rs. 5784 crores respectively, showing a growth of Rs. 878 crores upto 19th February 1993 over March 1992 levels. The information regarding in-

flow and outflow ratio of NRI deposits is not generated by the data reporting system.

Excise Duty collection from Vidarbha Region

2527. SHRI SURINDER KUMAR SINGLA:

DR. SHRIKANT RAMCHANDRA JICHKAR:

Will the Minister of FINANCE be pleased to state:

(a) what are the names of the first twenty five largest Central excise duty payers and the amount of central excise paid or due on them for the last three years in the Vidarbha (Nagpur) region of Maharashtra;

(b) what is the total amount of excise duty collected from Vidarbha region during the last three years; and

(c) what is the total amount of arrears due and the names of the first 10 parties in arrears and the amount of arrears on them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) Statement showing the names of the first 25 largest Central excise duty payers and the amount of Central excise paid during the last three years.

Statement

Name of Duty Payers	Amount of Central Excise Duty Paid (Rs. in crores)			Central Excise Duty due As on 28-2-93 (Rs. in Lakhs)
	1989-90	1990-91	1991-92	
D.C.L. Polyester Ltd., Mouda	6.39	59.70	165.16	Nil
L & T, Awarpur	41.13	49.43	54.52	Nil
Ballarpur Inds. Ltd., Awarpur	25.78	22.74	32.22	32.84
Hindustan Lever Ltd., Yeotmal/Khamgaon	18.40	24.14	26.75	52.25

Name of Duty Payers	Amount of Central Excise Duty Paid (Rs. in crores)			Central Excise Duty due As on 28-2-93 (Rs. in Lakhs)
	1989-90	1990-91	1991-92	
Manikharh Cement, Gadchandur	12.39	21.38	23.61	2.38
A.C.C. Ltd., Ghugus	10.09	12.43	15.73	Nil
M.E.L., Chandrapur	9.43	10.98	14.27	Nil
Voltas Ltd., Warora	4.38	4.73	10.99	4.74
Universal Ferro Alloys, Tumsar	6.15	8.36	9.71	19.19
V.I.P. Inds. Pvt. Ltd.	2.57	3.96	6.69	7.33
Khandelwal Ferro Alloys Ltd., Kanhan	3.36	4.66	4.09	0.9 ¹
Sun Flag Inron & Steel Ltd., Bhandara	2.68	3.01	3.42	8.5
Bajaj Plastic Ltd., Nagpur	3.73	2.31	3.53	7.08
Nippon Denro Ispat Ltd., Kalmeshwar	2.49	3.88	3.32	18.89
Orient Syntex Ltd., Yeotmal	1.48	1.46	3.43	32.43
Noble Explochem Ltd., Hingni	1.35	1.54	2.58	0.72
Central Cables Ltd., Nagpur	1.08	1.18	2.53	42.36
Jijamata Sah. Sakhar Karkhana Dusrbid	0.64	0.97	2.06	1.90
Vasant Sah. Sakhar Karkhana Pophali	1.44	1.44	2.05	Nil
R.S.R.M. Hinganghat	1.81	1.34	2.01	Nil
Ashok Leyland Gadegaon	0.27	1.14	1.98	0.89
Empress Mills Nagpur	1.64	1.40	1.65	13.65
Vardhan Syntex Khamgaon	1.93	1.38	1.64	5.03
Moti Electrical Nagpur	1.04	1.99	1.39	Nil
Coventry Springs Engg. Ltd., Nagpur	1.69	1.34	1.25	Nil

(b) The total amount of excise duty collected from Vidarbha during the last three years is given below:—

Year	Amount of duty collected (Rs. in crores)
1989-90	212.82
1990-91	295.91
1991-92	455.83

(c) As on 1-3-93 the total amount of arrears outstanding is Rs. 21.00 crores. The names of first ten parties in arrears and amount of the arrears against each of them is given below:—

Name of the Party	Amount of arrears (Rs. in crores)
Simplex Mills, Akola	5.35
Stretch Fibre, Nagpur	2.75
Hari Vishnu Packaging Ltd., Nagpur	2.30
Hindustan Lever Ltd., Khamgaon	0.52
Wox Collers, Nagpur	0.48
Central Cables Ltd., Nagpur	0.42
Ashok Babulal Wadhvani, Gondia	0.38
Nagpur Alloys Casting, Nagpur	0.38
Chandrapur Conductors P. Ltd., Chandrapur	0.37
Ballarpur Ind. Ltd., Ballarpur	0.33

**Income Tax arrears from Assessee of
Vidarbha Region**

2528. SHRI G. PRATHAPA
REDDY:

DR. SHRIKANT RAMCHAN-
DRA JICHKAR:

Will the Minister of FINANCE
be pleased to state:

(a) the names of the first twenty
five largest Income tax payers in the
Nagpur (Vidarbha) region of Maha-
rashtra and the amount of Income
tax paid or due on them for the last
three years;

(b) what is the total amount of
Income tax collected from Vidarbha
region during the last three years;

(c) what is the total amount of
arrears due and the names of the
first ten parties?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI M. V. CHANDRASHEKHAR
MURTHY): (a) to (c) The information
is being collected and will be
laid on the Table of the House.

**Pending cases under Benami
Transaction Act**

2529. DR. YELAMANCHILI SIVA-
JI: Will the Minister of FINANCE
be pleased to state:

(a) what is the number of cases
pending under Benami Transactions
Act (Prohibition) 1988;

(b) what is the total value involv-
ed;

(c) since, how long they are pend-
ing;

(d) what is the stage of each case;
and

(e) what is the number of cases
that have been settled?

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI M. V. CHANDRASHEKHAR
MURTHY): (a) Sir, the authority to
be prescribed for implementing the
Act and the procedure to be followed
by the authority in respect of agri-
cultural and non-agricultural transac-
tions are under the active considera-
tion of the Government. Since a final